

High Court of Jammu and Kashmir at Srinagar.

Order


No: 402

Dated: 9/7/2019

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 0.50 lacs (Rs. Fifty Thousand Only) only in favour of Pr. D&S Judge, Leh, under Major Head 2014-Adm. Of Justice, Sub Head 0488- D&S Judges, Detailed Head " 028 Grant-in-Aid " during the current financial year 2019-20, for purchase of one Computer set for the Bar Association, Leh and in case any amount is left, the same be utilized for purchase of Law Books for Bar Library, subject to the following conditions:-

1. The Accounts of the Association shall be open to check by Accountant General/Presiding Officer of the Court concerned, wherefrom the grant has been disbursed or any officer of the Govt. Department of LJ&PA , authorized to do so by the Department.
2. The Association shall furnished certificate duly counter-signed by the concerned Presiding Officer of the Court to Accountant General J&K, Jammu/Srinagar to the effect that the funds have been utilized for the purpose, strictly in accordance with Codal formalities.


By Order.


(Ram Singh) 9/7/2019
Joint Registrar (Acctts)

No: 8815-17/AC Dated: 9/7/2019

Copy to the:-

1. Accountant General, J&K, Jammu/Srinagar.
2. Pr. Distt. & Sessions Judge, Leh.
3. Treasury Officer, Leh.
..... for inf. and n/a
4. Order Book.


9/7/2019
Joint Registrar (Acctts)